

ITEM NO.2+16

COURT NO.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

ITEM NO.2

Petition(s) for Special Leave to Appeal (C) No(s). 11264/2022

(Arising out of impugned final judgment and order dated 26-05-2022 in LPA No. 5/2022 passed by the High Court Of Delhi At New Delhi)

VENKATESHWAR GLOBAL SCHOOL

Petitioner(s)

VERSUS

JUSTICE FOR ALL & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.89064/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.89063/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.94537/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 19105/2022 (XIV)

(FOR ADMISSION and I.R. and IA No.90261/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.90259/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.90260/2022-PERMISSION TO FILE LENGTHY LIST OF DATES)

ITEM NO. 16

Diary No(s). 21348/2022 (XIV)

[TO BE TAKEN UP ALONG WITH ITEM NO. 2 I.E. SLP(c) NO. 11264/2022 FOR ADMISSION and I.R. and IA No.97906/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.97904/2022-PERMISSION TO FILE PETITION (SLP) and IA No.97907/2022-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 19-07-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.
Mr. Pramod Gupta, Adv.
2 Mr. Gaurav Kejriwal, AOR

2.1 Mr. Maninder Singh, Sr. Adv.
Mr. Pramod Gupta, Adv.
Mr. Gaurav Kejriwal, Adv.

16 Mr. Mukul Rohtagi, Sr. Adv.
Mr. Kamal Gupta, Adv.
Mr. Harshvardhan Jha, Adv.
Mrs. Yugandhara Pawar Jha, Adv.
Mr. Sparsh Agarwal, Adv.
Mr. Aman Pathak, Adv.

For Respondent(s) Mr. Khagesh B. Jha, Adv.
Ms. Mohini Priya, AOR

R-2 Mr. Santosh Kumar Tripathi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Permission to file special leave petitions are granted.

Applications for exemption from filing C/C of the impugned judgment, permission to file additional documents/facts/annexures and permission to file lengthy list of dates are allowed.

Issue notice.

Learned counsels for the respondent Nos.1 and 4 and 2 & 3 accept notice.

Counter affidavit be filed within two weeks as prayed for.

Rejoinder affidavit be filed within two weeks thereafter.

In the meantime, there shall be stay of the impugned order(s) as also further proceedings.

List on 01.09.2022.

[ASHA SUNDRIYAL]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)